to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1749/721

REVIEWS AND ANNUAL REPORT 1970-71 OF FEBTILISER CORPORATION OF INDIA LTD., NEW DELHI AND INDIAN OIL CORPORATION LTD., BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI DALBIR SINGH): I beg to lay on the Table-

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) (a) Review (Hindi and English versions) by the Government on the working of the Fertilizer Corporation of India Limited. New Delhi, for the year 1970-
    - (b) Annual Report (Hindi and English versions) of the Fertilizer Corporation of India limited. New Delhi, for the year 1970.71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. L. T.-- 1750/72.]
  - (ii) (a) Review (Hindi and English versions) by the Government on the working of the Indian Oil Corporation Limited. Bombay. for the year 1970-71.
    - (b) Annual Report of the Indian oil Corporation Limited, Bombay for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) explaining the reasons for

not laying the Hindi version of the Report mentioned at (ii) (b) above. [Placed in Library. See No. L. T. 1751/72.]

### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th April, 1972, agreed without any amendment to the Marine Products Export Development Authority Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 29th March, 1972."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Architects Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 10th April, 1972."

# ARCHITECTS BILL

### AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Architects Bill, 1972, as passed by Rajya Sabha.

## ASSENT TO BILLS

SECRETARY: Sir, I also lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 7th April. 1972:

(1) The Administrators-General (Amendment) Bill, 1972.

- (2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.
- (3) The Contingency Fund of India (Amendment) Bill, 1972.

## LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated against cach:

- 1. Shri Somnath Chatteriee 18th November to 10th December, 1971 (Third Session).
- 2. Shri C. K. Jaffer Shariff 29th November to 18th December, 1971 (Third Session).
- 3. Shri Martand Singh 28th July to 12th August, 1971 (Second Session) and 15th November to 20th December, 1971 (Third Session).
- 4. Shri T. H. Gavit 13th March to 20th April, 1972 (Fourth Session).
- 5. Shri M. Muthuswamy 13th April to 20th May, 1972 (Fourth Session).
- 6. Shri Umed Singh Rathia 13th March to 11th April, 1972 (Fourth Session).

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The Members will be informed accordingly.

# COMMITTEE ON THE CONDUCT OF A MEMPER DURING PRESI-**DENT'S ADDRESS**

#### SECOND REPORT

SHRI R. D. BHANDARE (Bombay Central): Sir, I beg to present the Second Report of the Committee on the Conduct of a Member during President's Address.

#### 13 brs

### MATTER UNDER RULE 377

STRIKE BY TEXTILE WORKERS IN KANPUR ON THE BONUS [94TE

SHRI S. M. BANERJEE (Kanpur) : Sir, I am thankful to you for giving me an opportunity once again to raise the question of 13,000 workers belonging to Swadeshi Cotton Mills and J. K. Cotton Mills, who are on strike from the 3rd, on the question of the payment of bonus according to the Khadilkar formula. As you are aware, last time when this issue was raised on the 29th March, the hon. Union Labour Minister made an appeal to the workers to withdraw the strike. After that the Chief Minister of UP also urged the workers to withdraw the strike as the matter is going to be finalized by him in consultation with the Union Labour Minister.

The employers have not yet agreed to pay the difference between 8.33 per cent and 5 per cent as advance against bonus for 1970; on the other hand, they are prepared, according to the Chief Minister, to pay another 5 per cent as bonus for 1971 but are not agreeing to give the advance of Rs. 150, as demanded by workers, to be adjusted after the matter is finally decided the arbitrator-in this case, either the Chief Minister or the Union Labour Minister.

I wish to make it clear that the unions and the workers, who are conducting the strike in these two textile mills, are prepared to withdraw their strike immediately in case their legitimate demand for advance is conceded. I am happy that the Chief Minister is here and is likely to meet the Union